disinvestment to reduce our fiscal deficit. In this situation, there are limitations to which you can implement this sort of approach. If we were starting from an ideal stage, his suggestion would have a lot of merit.

He also suggested that we should use surplus land. I for one favour that sort of proposa] if it finds favour with the State Govenments.

उपसभापतिः और भी सवालात बाकी है, मनमोहन सिंह जी?

MANMOHAN SINGH: SHRI Madam, I am coming to the last issue. Mr. Vayalar Ravi suggested that all those public sector undertakings which are viable should be given all possible encouragement. I heartily endorse his suggestion. I am not familiar with the case of the Hindustan Machine Tools. But it quite often happens that when many public sector units fall into bad debts, they try to blame the Government. They try to blame the banks. But as the HMT is concerned, I can assure Mr. Ravi that right now a restructuring programme is being considered. We consider the HMT as a great national asset. We will give it all possible assistance to flourish. So on that point, there should be no doubt at all.

THE DEPUTY CHAIRMAN: 1 hope the Members arc satisfied. If some Members are not satisfied, we cannot help it.

I have a Bill for introduction Mr. P.M. Sayeed.

THE INDIAN PANEL CODE (AMENDMENT) BILL, 1994

TH]E MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): Madam. I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

The question was put and the motion was adopted.

SHRI P.M. SAYEED: Madam, I introduce the Bill.

REFERENCES—CONTD.

Do Missas of TADA

उपसभापतिः मनमोहन सिंह जी को अब जाने दो, इन्होंने खाना नहीं खाया है।

have some us courtesy for the Finance Minister. (Interruptions) Still, the Members insist on Zero Hour. What about the Railways'? We have two hours for it and then we have a statement at five o'clock on a very important issue about Pakistan's nuclear capability. What would you like? (Interruptions) But, the Appropriation (Railways) Bills have to be sent back. I told you that there is a technical difficulty. (Interruptions) I know it.

श्री प्रमोद महाजनः वह तो 5:00 बजे है।

THE DEPUTY CHAIRMAN: I Know

SHRIMATI MARGARET ALVA: Madam, the Government Business and the financial matters should also be considered by the House. (Interruptions) The Calling Attention has gone on for five hours. The Calling Attention should have been finished in two hours. (Interrtiptions)

SHRI GURUDAS DAS GUPTA: Madam, you were present in the Chamber of the hon. Chairman.

भी प्रपोद पहाजन: एक बार आपके साथ भी तय हुआ, यह अच्छा तरीका नहीं है हाउस में काम-काज का, इससे बहुत गलह मैसेज जाता है। आज ज़ीरो आवर में ऐसी क्या बात है जो ज़ीरी आवर को बचाया जारहाहै।?

THE DEPUTY CHAIRMAN: If you

ask my opinion, I would like to inform you that it is the decision of you ali that the day we have a Calling Attention, there should be no Zero Hour and no Special Mentions,

SHRI GURUDAS DAS GUPTA: I am not going into it. We have our profound faith...(Interruptions)

THE DEPUTY CHAIRMAN: I will allow. TADA has been discussed thrice before in this House. If again, people want to speak on TADA, it is fine.

मिस्टर ओबोदुल्ला आजमी, आप बोल तो चुके हैं "टाडा" पर, अभी क्या बोलेंगे?

मौलाना ओबौकुल्सा खान आजमी (उत्तर प्रदेश): नहीं, मैडम, मैं बोल नहीं चुका हूं, आप इबाबरा है तो मैं बोलं:

نشيءبيدالفرخان اعظى بهني مريم ميں بول بنيں چکا ہوں۔ آپ اجازت ديں تويں بولوں ۔

श्री सतील अञ्चवाल (राजस्थान): उस रोज बिना इजाजत बोले थे, आज इजाजत से बोल रहे हैं।

मौलाना ओबैदुल्ला खान आजमी: मैडम, ब्हुत-बहुत शृक्षिया। मैडम, 'टाडा'' का कानून पंजाब में दहसतगर्दी को खत्म करने के लिए बना था और इस बक्त इस कानून का जो मिसमूज पूरे मुल्क में हुआ है उसमें बिल-आखिर गरीबों की आहें और बेक्तपूर लोगों पर होने वाले खुल्म की फरियाद पार्लिमामेंट के पेवाल से टकराकर गूंज रही है। अब पूरा मुल्क बेचैन होकर—कानूनदां, पढ़े-लिखे लोग और बगैर पढ़े-लिखे लोग, हर चहार जानिब से इस जुल्म के खिलाफ एक आखाज उठी है। ...(ख्यवधान)..

مولاًنا عبیدالشدخان امظی: آتریچیش میڈم . بہت بہت شکریے. میڈم ۔ ٹماڈا * کا قانون بنجاب ہیں دہشت گردی کڑتے گئے نے سے نئے بنا تھا اوراس وقت اس قانون کا جومہن ہے: بہر ہے ملک میں ہوا ہے اس می بالاخر غریب لوگوں کی آئیں اور بے قصور نوگوں ہے ہونے واسے فلم کی فریاد باہمینے سکے ایوان میں شکرا کر گوئے دہی ہے ۔ اب بودا مملک بیمین مهوکر قانون دان نپیصے بیکھے موک اور بغیر پڑے صعے مکھے توک بریمیا بطانب مصد اس خلم کے خلاف ایک اوازائی ، وافاعت،

THE DEPUTY CHAIRMAN: We will do the Appropriation (Railways) Bills without discussion. (Interruptions)

SHRI V. GOPALSAMY: How can the Appropriation (Railways) Bill be passed without discussion?

THE DEPUTY CHAIRMAN: Now, he is speaking. Don't interrupt. I do not want any more interruptions. Please sit down. You cannot have your cake and eat it too. you want to have Zero Hour, you want to have Special Mentions, you want to speak on the Appropriation (Railways) Bills and they should be sent back in time to Lok Sabha. How is it possible?

मीलाना ओर्बेकुल्ला खान आजमी: मैडम, दस्तूरे हिन्द में वह साफ तौर पर लिखा हुआ है कि जो भी आदमी गिरफ्तार किया जाएगा, उसे ..(व्यवधान)...

مولانا عبديدالشدخان اعظى :ميلام : دستورمندس يهصا وتطور پيکھا ہوا ہندکہ سيکھي آدمی گرفتار کرياجائيکا کسيد : مواظست ..

THE DEPUTY CHAIRMAN: Now, it is important. If it is important, then you should tell this thing to your colleagues. Don't tell this thins to the Chair.

मीलाना ओबेटुल्ला खान आजमी: उसे 24 घटे के अंदर मजिस्ट्रेट के सामने पेश कर दिया जाएगा। यह इसलिए किया गया है कि गिरफ्तार ईसान मजिस्ट्रेट के सामने असल वाक्यात बयान कर सके और उसकी गिरफ़तारी की वजह भी मजिस्ट्रेट के सामने बताई जा सके। लेकिन आम तौर पर दस्तुरे हिन्द की इस दफा पर अमल-दरायद नहीं होता। दसरा आम कानून यह है कि जब किसी आदमी को आप जेल में डालते हैं तो उसकी सफाई का मौका मिलता है, लेकिन यह "टाडा" ऐसा कानून है जिसमें किसी भी आदमी को मुद्धरिय बनाकर जेल में डाल दिवा जाता है और उसे सफाई का कोई मौका नहीं मिलता। इसलिए हम इस "टाडा" को काले कानून के साथ ताबीर करते हुए यह महसूस करते हैं कि अम्हरियत के लिए यह कानून एक बदनुमा दारा है और जब तक इसे खत्म नहीं किया जाएगा, जन्हरियत के माथे से करनेक नहीं भूल सकता। जब भी ऐसे करनून

^{†*[]} Transliteration in Arabic Script.

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कानूनसाक असेम्बालियों में लाए जाते हैं तब सरकार की तरफ से हमेशा यह वादा किया जाता है कि किसी ख़ास एक्सफेंट बालाव के लिए यह कानून लावा गया है, जैसे पंजाब के लिए यह लाया गया था, मगर अब इस कानून का निफाज पूरे मुल्क में कर दिया गया है और मैं सम्बंदना हूं कि दस्तूरे बिन्द की दफा 21 के तहत जो विद्यालनी सहरियों को जुनिवादी हुकूक मिले हैं, यह उसकी खुरनी विक्लाफवर्जी है।

مزلانا حبروالشريفان احطى : اسيدبه سن*ے کوسی خاص ایم مینٹ حالات <u>بحد نثر</u>* قانون لایا گیلید بیسید پنجاب کے نقریر لایا گیافتا پرگرایداس قانون کانفا ذاید کشتر میں کردیا گیاسید اور میں سمجنتا ہوں کمکٹ میں کردیا گیاسید اور میں سمجنتا ہوں کردستورم بندک دفعہ اس کے مخت پی بیراس کی شہریوں کو بنیادی حقوق مشلے میں بیراس کی کھلی ہوئی خلامت ورزی سئے۔

THE DEPUTY CHAIRMAN: Mr. Azmi, we are not having a discussion on TADA.

हो गई बात, अब दूसरे किसी सदस्य को बोलने वीजिए।

मिलाना ओम्बेयुल्ला खान आममी: मैं सिर्फ यह कहना चहरा हूं कि इस कानून के जिए बहुत ज्यादा जुल्म हुआ है, मुल्क के लोगों की कराह पूरा हाउस सुने और हुकूमत अपने बहरे कानों को खोले करना हम यह समझने पर मजबूर होंगे कि एक मुझिरा को जुर्म की सजा तो दी जा सकती है, मगर अगर वह दहशताई नहीं है, टेरेरिस्ट नहीं है, तो उसे "टाडा" में बंद करने का बचा जबाज़ है? अगर इस तरह के बेकसूर लोगों को "टाडा" में बंद किया जाएगा तो हम यह समझने पर मजबूर होंगे कि हुकूमते-हिन्द खुद दहशतगदीं की पैदा करने के लिए बेकसूर इंसानों को मजबूर करती है। इस्रलिए मैं डिमोड करता हूं कि "टाडा" का कानून मुकम्मल तौर पर खत्म किया जाए ताकि बेकसूर लोगों को राह्य मिले।

मैडम, ह्यमून-राईट्स कमीशन के चेयरमैन जनाव रंगनाथ मिश्र जी ने भी सुप्रीम कोर्ट का दरवाजा इस सिलसिले में खटखंटाया है। यह कानून ऐसा है कि—

"न तड़पने की इन्हाञ्चत है न फरियाद की है, चुट के मर जाऊं यह यरज़ी मेरे सब्याद की हैं"

हुकूमत इस कानून को खत्म करके मुल्क के लोगों को राहत और निश्चात दिलाए। जुकिया।

مولانا عبيرالطرخان انظی بيمون بيركهناچاستاس كراس قانون كے ذریعے بهت زیادہ ظلم ہوا ہے ملک کے توگوں كى كراہ لولالم قرس سنے اور حكومت اسپنے

THE DEPUTY CHAIRMAN: Mr. Satish Pradhan.

SHRI SATISH PRADHAN (Maharashtra): Madam, our Internal Security Minister visited Mumbai and he made a statement there that TADA would be repealed. After hearing that some points have arisen in my mind. Therefore, I rise to raise those points. (Interruptions)....

SHRI PRAKASH YASHWANT AMBEDKAR (NOMINATED): Madam,

THE DEPUTY CHAIRMAN: I will abide by the Chairman's decision.

SHRI PRAKASH YASHWANT AMBEDKAR: Has any permission required from the Chairman?

THE DEPUTY CHAIRMAN: Yes, Pradhan Sahib, *boliye*.

SHRI PRAKASH YASHWANT AMBEDKAR: Then next time if anybody is allowed to associate himself in this House, then I will have to make noise in this House.

THE DEPUTY CHAIRMAN: You arc free to do it.

SHRI PRAKASH YASHWANT AMBEDKAR: So many have associated themselves with this issue. If you don't allow somebody to associate himself, then it is discriminatory.

SHRI SATISH PRADHAN: One of the Members of the Treasury Benches in the other House has also mentioned about TADA. In this House many Members have mentioned about TADA and we are discussing the TADA. Unfortunately, when we are discussing about TADA, the gunegars or those who arc arrested under TADA, arc segregated on the basis of caste and creed. They are differentiated like that. 1 think it is not correct. All these gunegars should be treated as gunegars. The Home Minister had made several statements. All the statements were made when the Parliament session was going on. Therefore, I would like to know whether it amounts to a breach of privilege or

Some people had met the Internal Security Minister and he had made a statement. First I though he had heard the other side of the story. I think he has not done so. He has not discussed the matter with the other side.

The hon. Minister of State in the Ministry of Home Affairs, Mr. Rajesh Pilot, has referred to the December'92-

January'93 riots and bomb blast cases. I would like to bring to the notice of the House that all the cases (dating to riots and bomb blasts are going on in different courts. Will they not be affected by the Minister's statement? Is it not a way to pressurise the courts by indicating the Government's opinion about these cases? At the time of arrest or during that period the police officers were issuing statements after statements by giving the details about the happenings. Why didn't the complainants of today, including the hon. Minister of State for Home Affairs, raise objections at that time? This might be the first time in the history of the nation that the Government started separating the criminals on the basis of caste and creed. Is it fair? Is the law going to permit it?

Some time back, they arrested one of the bomb blast culprits and without the knowledge of the court they arranged his interview on TV. Then it became vary difficult to answer the Court. At that time they said, "This was the only incident". But, according to my information, the Government has played another gimmic on 17th July, 1994 between 9 p.m. and 10 p.m.. Thev released a programme named 'Dial Your Opinion' on the All India Radio. In that programme, the interview released was one of the persons who was in the custody of the Magistrate in the bomb blast case. Madam, today in Bombay a BJP member of the Municipal Council Mr. Ram Das Naik was murdered. Bombay has become a terrible place.

THE DEPUTY CHAIRMAN: Mr. Pradhan, please conclude now.

SHRI SATISH PRADHAN: Madam, the Government should come forward and do something about it.

SHRI ABDUSSAMAD SAMADANI (Kerala): Madam, I want to associate myself-

THE DEPUTY CHAIRMAN: No. I am not allowing you. Shri Gurudas Gupta.

SHRI GURUDAS DAS GUPTA: Madam, I associate myself with the sentiments. I believe these arc the sentiments of all the Members, may of the entire nation because the National Human Rights Commission has taken a position. Because of the position that they have taken, the problem has assumed different dimension. I wish the Government comes out immediately and withdraws it. It is no longer a controversy after the position taken by the National Human Rights Commission. Thank you.

श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडप्, टाडा के बारे में बहत दिनों से बहस चल रही है। मैं उसमें नहीं जा रहा हूँ। पैडम, 1985 में जब टाडा बनाया गया था तो वह दो साला के लिए था, कोई परमानेंट कानून बनाने के लिए नहीं था। उस समय सरकार इन्हीं की थी और उस समय उनका यह फैसला था कि वह दो माल में टैरोरिज्य को रोक देंगे। लेकिन वह रोक नहीं पाए और फैल गया उनके कारण पंजाब से कश्मीर और कश्मीर से पूर्व नीर्थ ईस्ट। उनकी जो पौलिसीज है, उन पौलिसीज से वह दैरोरिज्य को रोक नहीं पा रहे हैं, बल्कि नई-नई जगहों पर बढावा दे रहे हैं और बढ़ रहा है। वह मजबर कर रहे हैं गुजरात के बेग्नाह लोगों को. राजस्थान के बेगुनाह लोगों को, महाराष्ट्र के बेगुनाह लोगों को और आन्ध्र प्रदेश के बेगुनाह लोगों को, कि तुम जेल के अंदर सड़ो। मुसीबत आपने बनाई, टैरोरिज्म को आप नहीं रोक पाए और बाद में तीन साल, दो साल करके बार-बार उसे बढ़ाया।.... (**स्थक्षधान**) वॉयालर रवि जी बैठे है। जब लैंफट डैमोक्रेटिक फंट को गवर्नमेंट थी, हमने 1985 में ही फैसला लिया था कि बंगाल, त्रिपुरा और केवल, इन तीनों राज्यों में टाइ। का इस्पेमाल नहीं होगा (व्यवधान)

ئىرى تخدسلىم ئېشىچى نېگال ،مىدم. لاط اس مع بالراس من بهت دنون من بحث

SHRI VAYALAR RAVI (Kerala): How many case are there in West Bengal?

SHRI MD. SALIM: Only two cases. You know very well. (Interrruptions). In challenge it. Madam, it should go on record. Madam, he has no right to mislead the House. If he proves that there are 300 cases under TADA in West Bengal, I will resign from this House. If he is proved wrong, then he should resign. I accept this challenge. (Interruptions). Madam, it has become a habit of the Treasury Benches that whenever we raise some issue, they give the example of West Bengal. Madam, he said, "300". It should be recorded.

SHRI VAYALAR RAVI: There are two cases.....(Interruptions).

SHRI MD. SALIM: It was the decision of the Cabinet. (Interruptions).

SHRI VAYALAR RAVI: That means you invoked the law. (Interruptions).

DEPUTY THE CHAIRMAN; request the Members not to interfere. Please '{Interruptions). sit down, SALIM: One *SHRI MD. Gorkhaland agitation. You people from Delhi created the problem in Darjeeling by using the RAW, Then, it was decided by the Cabinet to use the TADA provisions because you were patronising terrorism there. We know the Bombay blasts case and the Ayodhya case. These two cases are there. We are proud of your handling. Now you are inciting communalism again. You are encouraging divisive forces in Tripura. But you have not evoked TADA, But in Kerala, you have booked our people, my organisation people, the people belonging to the Democratic Youth of India, our CPI (M) people, under TADA. You should be ashamed of this

SHRI VAYALAR RAVI: No.

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: They don't have any shame.... (Interruptions)...

Your policy on. TADA is not clear. Your official spokeman says that you have not yet decided on what your policy on

ADA is...(Interruptions)...

Help me to run this House in an orderly manner...(Interruptions). Please restore order in the House...(Interruptions)....

शी पोहम्मद सस्लीमः ये अश्व तक स्वक्ता है कि
अगर टेररिज्ञम हुआ है वहां, अगर आपको इसोमाल
करना है, अगर जो इंडियन पीनल कोड है, जो कानून है
क्रिम्ब्बर को प्रोसीजर्स है, अगर आप नहीं कर सकते हैं
तो भी अगर टाडा को आप इस्तेमाल करते तो मैं
समझता आपने मीस्स, आपने नासा, अगपने
डी.आई.आर., आपने पी.डी.एक्ट एक के बाद एक कानून
ऐसा बनाया, इस तरीके का फ्रियेटिज डिटेशन कानून के
अलावा आपको हुकूमत चल नहीं सकती और आज क्या
करते हैं कि जब जनता इसके विरोध में है, अब फिस्पूड़
हुआ गुजरात में, 26000 केस बनाए आपने। 95
प्रतिश्वत केसेड में रिसीज़ हुए हैं। आपके मंत्री जी यहां
चुतरानन मिश्र और गुरुटास दास गुता जी के सवाल के
जवाब में ग्रजेश पायलट जी का आन्सर है इस हाउस में,

^{†[]} Transliteration in Arabic Script.

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इस संग में कि 95 परसेंट केसेज में आप उसको हिलीज़ करने पर मजबूर हुए हैं।

That means, it is abuse. That means, it is misuse.

और हम जब कह रहे हैं कि मिस्स्यूज़ हो रहा है तो यू रिपील दैट एक्ट। चक्हाण जी कहते हैं यहां हाउस में कि कुछ राज्यों में राज्य सरकारों के साथ हम जार्तालाप करेंगे, पत्र भेजेंगे, वहां कुछ मिस्स्यूज़ हो रहा है। राजेश पायलट जी बंबई में जा कर कार्यकर्ता की मीटिंग में कहते हैं, माइनॉरिटीज़ के मोहल्ले में कि आइन्दा साल जब ये आएण रिन्यूअल के समय पर एक साल जार, हम इसको रिपील करेंगे। You repeal that Act.

That means, it is abuse. Thar means, it is misuse.

اورم مب که دید بی کالمس ایز مبودهٔ
حید تو یور پیسل ویش ایکی بیچان می
کیمتر بی میران کاوس می که کمچه واجهان می
میں واجر پر کراوں کے ساتھ والمالاب
میں بیک میرکی ویل کچھ میں
میر بیک کا دیرکرتا کی میرکی میں کہتے ہی
میران وفیز کے محقے میں کم آشندہ مسال مب

You repeal that Act.

SYED SIBTEY RAZI: Madam, I stand on a point of order. Is it a detailed discussion? If it is a detailed discussion on TAD A... (Interruptions)...

SHRI MD. SALIM: You provoked us (Interruptions)...

SYED SIBTEY RAZI: Please let me उपस्थापति: बैठ जाइए। पहले उनको बोलने दीजिए मगर संक्षेप में भोलिएगां।

have many names on other important subjects.

SIBTEY SYED RAZI (Uttar Pradesh): Madam, there is only a reference about misuse of TADA. If it is going to be a complete discussion on TADA, then the Government should be given a notice according to the rules of procedure. The Government's version should also be heard. Making a wild allegation such as this is not fair. If this is allowed, if only four-five people get the opportunity to attack the Government and the Government is not given an opportunity to explain its position, I think it is not fair. You have to give protection to the Government also. ...(Interruptions)....

AN HON. MEMBER: Madam, I want to associate... .(Interruptions)...

SYED SIBTEY RAZI: When you are giving an opportunity to the Opposition. Members, then the Government should also be given an opportunity to explain its case...{Interruptions)...., You are not giving an opportunity to the Government. This kind of incidents were brought to this House many times. But we never discussed them. But now if a detailed discussion is taking place, then I think the Government should be given a proper opportunity. It should not be ignored... (Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, this has all happened because of Mr. Vayalar Ravi's interruptions... {Interruptions)....

SYED SIBTEY RAZI: Mr. Gupta, let me finish. Therefore, Madam, the Government should also opportunity to explain its case.

SHRI GURUDAS DAS GUPTA: It has happened because of Mr. Vayalar Ravi. Nobody wanted to have all this rancour

SYED SIBTEY RAZI: Mr. Gupta, we never interrupted when you people were speaking. Why don't you extend the same courtesy to us when we are speaking?

Madam, if a discussion-like thing is taking place, then the Government should be given a proper notice.

SHRI GURUDAS DAS Madam, Mr. Ravi has created all this rancour in this House. He has to be held responsible.

THE- DEPUTY CHAIRMAN: Mr. Gupta, I have permitted Mr. Razi.

SYED SIBTEY FAZI: Madam. whenever such incidents happen, the Government will look into those incidents. But making this kind of wild allegation is not proper ... (interruptions)... If it is a national issue, we will also feel concerned. But it is not proper to make wild allegations. Kindly register my protest ... {interruptions).'. The Members of this side should also be given an equal opportunity ...(Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Razi, let me dispose of your point of order.

There is no discussion on TADA before me. Those Membes who spoke on TADA took the permission of the Chairman to speak on TADA. If any Member from the treasury benches wanted to speak, he could have gone to the Chairman and taken his permission. They took his permission and that is why they are speaking. Having said this, I request Mr. Salim and others not to make unsubstantiated allegations, you speak on the topic itself. If you make allegations, you have to substantiate them with evidence. You cannot just speak from your memory or otherwise. Please don't do that. You speak on a subject on which you have been permitted by the Chairman. Do not go around other subjects ... (interruptions)...

SHRI MD. SALIM: I have been talking only about the use, misuse or abuse of TADA and for that purpose I didn't say anything from my memory. It was from Jaffer Shariefji's statement and from Mr. Rajesh Pilot's statement. And again, 1 am speaking from Mr. Chavan's statement either in the House or outside the House; I have only quoted. Madam, since you want me not to make wild allegations, I would appreciate Mr. Jaffer Sharief and not my memory. He spoke only yesterday afternoon in this House, just 24 hours earlier. I appreciate his courage. 1 am not referring to his earlier statements and letters. He said vesterday ... {interruptions). **

THE DEPUTY CHAIRMAN: Now, please be brief also.

SHRI MD. SALIM: Madam, you were not in the Chair yesterday when I raised this matter. Jaffer Sharicfji stated that it is being wildly used or misused in some parts of the country. The Home Ministry docs not have any proof. The National Human Rights Commission is saying it. We have not constituted Commission. Madam, it is a question of human rights and violation of human rights. We have committed on the question of human rights in the world fora. It is not a question of Hindus or Muslims. It is not a question of terrorism

now. The question is that you are terrorising a section of our population through the use or misuse of TADA and we are opposed to that. And it is no! only the Left Government I am speaking for; it is a question of political will. That is what 1 referred to the Minister because it is a question of political will and that is why in Bihar and Orissa they have not resorted to or invoked TADA. In Orissa and Bihar, we dot have the CPI(M) Governments or the Left Governments. Mulayam Singhji came to power in Uttar Pradesh and he released 300 TADA detenues who had been talsely detained earlier. And now, this is the result of our anger here. Madam. We expressed our anger. Yesterday, Gujarat released more than 200 persons. Mizoram Government issued a statement saying we have only so many TADA cases. Why? It is because of the anger and the wrath of the people.

श्री संघ प्रिय गौतमः भारतीय जनता पार्टी का नाम भी लीजिए।...(क्यवधान)

SHRI MD. SALIM: I have yet to reach Delhi". Madam, yesterday, the Delhi Government ...(interruptions)... They have set up a committee and the committee decided that more than 45 persons ...(interruptions)...

THE DEPUTY CHAIRMAN: Mr Salim, Please ...(interruptions)...

SHRI C.K. JAFFER SHARIEF: It was because of my anger also ...(interruptions)...

SHRI MD. SALIM: When I say our anger", I include Jaffer Shariefji. good people of Congress also. So. when we went to oppose and we were not children ... (interruptions). ... This is why I am saying, "Don't close your eyes. Read the writing on the wall and repeal the Act. Prevent them. If you want to continue the TADA, please check the misuse and abuse and punish those who are inderiminately using it, who are extorting money, in Gujarat, in Maharashtra and in Andhra Pradesh. This is my submission.

Re Absorption of employees of Regional Rural Bank of Sri Nagar in the State Bank of India.

श्री सन्दर सिंह भंडारी (राजस्थान): मैडम, आपकी पार्फत में एक छोटे और अहम सवाल की तरफ सरकार का ध्यान आकर्षित करना चाहता हूं। इलाकाई देहाती बैंक श्रीनगर में स्टेट बैंक का स्पांसीर किया हुआ एक बैंक था। लेकिन वहां बहुत हालात खराब हो जाने के कारण उस के करीब 192 कर्मचारी आज वहां से विस्थापित हो गए हैं और हिन्दुस्तम के कई शहरों में आज वह रह रहे हैं। फिछले चार सालों से उन की मांग है कि या तो उन को ऐक्जार्ब कर लिया जाए स्टेट बैंक में यह इस सारे बैंक को ही स्टेट बैंक मैं ऐक्ज़र्ब कर लिया जाए। चार साल से मंत्रियों के द्वारा सेक्रेंटरीज़ के द्वारा एक हो जवाब मिल रहा है—वी आर लुकिंग इंट्र दि मैटर''। अभी तक इस मामले पर फैसला नहीं हुआ। 10-11 महीने से इन लोगों की तनख्नाहें बंद हैं। अब यह समझ में आ सकता है कि ये कर्मच्हरी अगर इनके मामले को तय नहीं किया गया है और तनख्वाहें बंद रहीं तो इनके ऊपर क्या मुसीबत आज मुज़र रही होगी। बहत छोटी छोटी संख्या में ये लोग अलग अलग शहरों में हैं। इन्हों, में एक है, चंडीगढ़ में चार है, जबपर में दो है, बंगलौर में दो हैं, बम्बई में दो हैं, दिल्ली नेशनल केपिटल रोजन में 40 है और जम्म शहर में बकाया लोग हैं। उनकी मांग बिल्कल वाज़िब है कि इनको स्टेट बैंक की सर्विस में ले लिया जाए और इनकी तनस्वाह जल्दी दिलाने का इंतजाम किया जाए। मैं यह आग्रह करना चाहता हूं कि सरकार इस मामले पर जल्दी से जल्दी फैसला करे।

Re. More Sugar to Tamil Nadu

SHRI S. AUSTIN (Tamil Nadu): I urge upon the Government to allot additional sugar to tide over the shortage experienced in Tamil Nadu. Our hon. Chief Minister has requested the Central Government for increased allotment of sugar to Tamil Nadu in proportion to its population. But the Centre has been allotting only 22,457 tonnes of sugar which was decided seven years ago on the basis of population at that time. The Centre had been giving an extra 1,127 tonnes of sugar since August, 1991 but, this also has been withdrawn since March this year. Tamil Nadu needs at least 31.000 tonnes of sugar to meet the requirement from PDS. Under the